

(b) and (c) Do not arise.

(d) It may be mentioned that the existing 6 radio stations and two Doordarshan High Power Transmitters and 11 Low Power Transmitters are providing satisfactory coverage in the State.

Film on Netaji Subhash Chandra Bose

*14. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether some producers are negotiating with the Government for funds and assistance for making a feature film on Netaji Subhash Chandra Bose ;

(b) if so, the details thereof ; and

(c) Government's reaction in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) :

(a) to (c) Yes, Sir. Following requests have been received in this regard :

(i) A request was received from Ms. Manju Dey from Calcutta in July, 1983 for financial assistance for production of a film on Netaji Subhash Chandra Bose. She was advised by the Ministry to apply to NFDC for loan who would consider her case or merit. NFDC has however informed that they have not received any proposal for grant of financial assistance for production of a film in this regard.

(ii) Another request has been received from a film company from New Delhi in November, 1985 for financial assistance for production of a film on the life of 'Netaji Subhash Chandra Bose'. The request is being examined.

Cancer-Causing Pesticides

*15. SHRI SANAT KUMAR MANDAL ;
DR. G.S. RAJHANS :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government's attention has been drawn to the news-item captioned "Cancer-causing pesticides on market" appearing in the 'Indian Express', New Delhi, dated the 23rd October, 1985 ;

(b) whether there is adequate awareness about the use of toxic pesticides particularly the EDB, chlodimeform and of the fact that as per FAO's estimate on an average 10,000 people die every year due to pesticide poisoning ;

(c) if so, what measures he proposes to take to ban the use of such cancer-causing pesticides and the proper training of applicators in this sphere ; and

(d) whether any research has been made at the national level to find out substitutes for these highly toxic pesticides and if so, what, and if not, the reasons therefor ?

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : (a) Yes, Sir.

(b) Government is fully aware about the toxic effects of pesticides. Chlorde-miform and also some more insecticides quoted in the Press Report like EPN, Mirex, Endrin are not approved/used in India. As regards EDB, Cancer Experts and others had deliberated on its use in a specially convened meeting of the Registration Committee held on 28.7.1984. Based on the views/recommendation of the experts, it was decided that the EDB should be used for limited purposes only by the Government agencies and the Operators working under them.

No report has been received from FAO regarding any death in India due to pesticide poisoning.

(c) The Registration Committee constituted under section 5 of the Insecticides Act, 1968, consider the toxic effects of pesticides for taking appropriate action about their use in India which *inter-alia* includes any harmful pesticide. The Government of India has also constituted a High level Expert Committee to review the use of all the pesticides which have been banned or restricted in other countries and are being used in India.

To help the users of pesticides to take safety precautions, the labels and leaflets accompanied with the container of pesticides carry all the necessary information in minimum of three languages, including one regional language. Besides, the extension functionaries of both Central and State Government periodically organise training for the benefit of farmers to ensure judicious and safe use of pesticides.

(d) The High level Expert Committee as mentioned in reply to part (c) of the Question has been entrusted with the responsibility of finding out safer substitutes for highly toxic pesticides. This Committee comprises *inter-alia* experts from various concerned National Institutes in the country.

Setting up of District Level Panels for Bonded Labour

*16. SHRI H.N. NANJE GOWDA :
SHRI G.S. BASAVARAJU :

Will the Minister of LABOUR be pleased to state :

(a) whether there is a proposal under the consideration of Government to set up district level panels for bonded labour as reported in the "Indian Express" dated 1 October, 1985 ;

(b) if so, whether Government have issued any guidelines to State Governments in this regard ; and

(c) if so, details thereof and by when such panels would start functioning ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (c) The procedure for sanction of rehabilitation schemes has been simplified with effect from 17th September, 1985 whereby the State Governments have been allowed to delegate powers for sanction of rehabilitation scheme to the District Collectors/ Divisional Commissioners by setting up Screening Committees at the District level. (Prior to that, such powers vested with the State Governments). The details of the guidelines issued to the State Governments in this regard are as follow.

(i) It will be open to the State Governments to constitute District level Screening Committees for sanctioning schemes for rehabilitation of bonded labourers, wherever considered necessary. The Committee will comprise of the District and/or Divisional level officers belonging to the Department administering the programme of bonded labour in the State as well as of the Departments of Agriculture, Irrigation, Co operation, Rural Development, Animal Husbandry and such other Departments, as considered appropriate, as members. Representatives of the financial institutions in the area may also be included in the Committee.

(ii) The funds towards the State share of assistance would be placed at the disposal of the District Collectors/ Divisional Commissioners in advance by the State Governments on the basis of the target for rehabilitation of bonded Labourers.

(iii) A Monitoring and Review Committee would be set up at the State level which will meet every quarter to monitor the progress of rehabilitation of bonded labourers and make suitable recommendations.

The State Governments have been requested to expedite the setting up of District level Screening Committees. It is expected that such Committees would start functioning soon.

[Translation]

Installation of a TV Tower at Pitampura, Delhi

*17. SHRI BHARAT SINGH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the details of the scheme of installation of a TV tower at Pitampura, Delhi for extending the range of Delhi Doordarshan ;

(b) the additional rural and urban areas of Delhi that will be covered under